

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 201
TP (IBC)- 06(PB)/2022

IN THE MATTER OF:

Suman Vijay Gupta
Vs.
State Bank of India

.... Petitioner/Applicant

.... Respondent

Order under Rule 16(d) of the NCLT Rules, 2016

Order delivered on 16.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Respondent : Adv. Abhi Sonal Dash, Adv. Rashi Bansal, Adv.
Ajinkya Kurdukar

ORDER

IA-3245/2022

Ld. Counsel Ms. Rashi Bansal appeared on behalf of the respondent and stated that an affidavit has been filed, which is taken on record.

List the matter again **on 28.04.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT